## Date: 8,11,1989.

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The applicant present in person. Mr. V.M. Bendre, for Mr. P.M. Pradhan, for the respondents. He has filed the reply today which is taken on record, and copy has been served on the applicant on 3.11.1989. Thus the matter is ready for hearing. Place on Sine-die list.

Mr. Bendre states that at the time of fixing the date of hearing notice may may be issued to respondent No. 1.

Notice may also be issued to the applicant.

Deputy Registrar.

1/10/93

## Per Tribunal

As per direction of the Hon ble Vice chairman dated 22.1.93, the matter is taken out from Sine-die list. Fixed for final hearing on Line 193 Issue notices to the parties as per order dated

Deputy Registrar

horico issuit & applicant

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M. Nair, Counsel for applicant, Mr. S. S. Konkare, for Mr. P.M. Radhan, Counsel for respondents. Applicant has filed pursis with draw ing the application. It is disposed of as withdrawn. No order as to cost.

(M-Y. PRIDLICAR) M(H)

(M.S. DESHPANDE)

order/Judgement despatched to Applicate (6)

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